

(b) No, Sir.

(c) Does not arise.]

पूर्वोत्तर रेलवे के स्टेशनों पर बिजली की व्यवस्था

35. श्री सुरज प्रसाद : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश तथा बिहार में पूर्वोत्तर रेलवे पर ऐसे कितने रेलवे स्टेशन हैं जहाँ पर अभी तक बिजली की व्यवस्था नहीं की गई है; और

(ख) 1971 के दौरान कितने स्टेशनों पर बिजली की व्यवस्था की जायगी ?

(PROVISION OF ELECTRICITY AT STATIONS OF N. E. RAILWAY

35. SHRI SURAJ PARSAD ; Will the Minister of RAILWAYS/ be pleased to state :

(a) the number of railway stations on the North Eastern Railway in Uttar Pradesh and Bihar where electricity has not so far been provided; and

(b) the number of stations where electricity will be provided during 1971].

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) : (क) पूर्वोत्तर सीमा रेलवे के कुल 607 स्टेशनों में से (376 उत्तर प्रदेश में और 231 बिहार में) 272 रेलवे स्टेशनों पर (177 उत्तर प्रदेश में और 95 बिहार में) अभी तक बिजली नहीं लगायी गयी है।

(ख) 10 रेलवे स्टेशनों पर (8 उत्तर प्रदेश में और 2 बिहार में) 1971 के दौरान बिजली लगाने का कार्यक्रम है बशर्ते राज्य बिजली बोर्ड द्वारा समय पर विद्युत की व्यवस्था कर दी जाये।

[THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS

TOIm *f OT*rat (SHRI MOHD. SHAFI QURESHI) : (a) Out of 607 total stations (376 in U.P. and 231 in Bihar) on the Northeastern Railway, 272 railway stations (177 in U. P. and 95 in Bihar) have not been electrified so far.

(b) 10 railway stations (8 in U. P. and 2 in Bihar) are programmed to be electrified during 1971 provided the electric energy is released by the State Electricity Boards in time.]

नर्मदा जल विवाद

36. श्री निरंजन वर्मा : क्या सिंचाई तथा विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश तथा गुजरात राज्यों के बीच नर्मदा जल विवाद की वर्तमान स्थिति क्या है; और

(ख) क्या केन्द्रीय सरकार इस विवाद को निबटाने के लिये कोई पहल कर रही है ?

(NARMA)A WATER DISPUTE

36. SHRI NIRANJAN VARMA : Will the Minister of IRRIGATION AND POWER ftmrrf vhx Era* *refit be pleased to state :

(a) :he present position in regard to the Narmada Water dispute between the States of Madhya Pradesh and Gujarat; and

(b) whether the Central Government is taking any initiative to settle the dispute'.]

सिंचाई और विद्युत मंत्रालय में उपमंत्री (श्री बंजनाथ कुरील) : (क) और (ख) गुजरात, महाराष्ट्र, मध्य प्रदेश और राजस्थान के बीच नर्मदा जल संबंधी विवाद, जो कि आपसी बातचीत के द्वारा तय नहीं हो सका था, भारत सरकार द्वारा अक्टूबर, 1969 में गठित नर्मदा जल विवाद न्यायाधिकरण को न्यायनिर्णयन के लिए सीपा गया है। न्यायनिर्णय की कार्यवाही चल रही

[] English translation.

हे और न्यायाधिकरण द्वारा इस कार्य को यथा-
शीघ्र पूर्ण करने की कोशिश की जा रही है।

[THE DEPUTY MINISTER IN THE
MINISTRY OF IRRIGATION AND
POWER/

श्री बाई और विद्युत मंत्रालय में उपमंत्री

(SHRI BALI NATH° KUREEL) : (a) and
(b) The dispute on the Narmada Waters
amongst Gujarat, Maharashtra, Madhya
Pradesh and Rajasthan which could not be
resolved by negotiations, has been referred
by the Government of India for
adjudication to the Narmada Water
Disputes Tribunal set up in October, 1969.
The adjudication proceedings are in
progress and efforts are being made by the
Tribunal to complete the proceedings as
expeditiously as practicable.]

**REHABILITATION OF FAMILIES OF
KORAPUT DISTRICT BY RAILWAY
ADMINISTRATION**

37. SHRI B.C. PATTANAYAK. : Will
the Minister of RAILWAYS/अ? ^
be pleased to state :

(a) the amount of compensation paid to
the members of the tribal families whose
lands were taken away by the Railway
(D.B.K. Railway) in Koraput District of
Orissa;

(b) whether any arrangements have
been made to rehabilitate those families;
and

(c) if so, the number of such families
and the places of their rehabilitation?

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS/अ jrrrsra *t
3TO9t(SHRI MOHD. SHAFI QURESHI)

(a) Rs. 8.62,562.70

(b) and (c) Do not arise as no families
were displaced as a result of the land ac-
quisition.

SICK TEXTILE MILLS

38. SHRI A, G. KULKARNI :

SHRIMATI VIMAL
PUNJAB
DESHMUKH : KUMARI
SHANTA VASISHT :

11] English translation.

Will the Minister of FOREIGN
TRADE विदेश व्यापार मंत्री be pleased
to refer to the reply to Starred
Question No. 92 given in the Rajya
Sabha on the 22nd July 1971 and state :

(a) what further steps have been taken
by Government for the reopening/taking
over of (the sick textile mills) ;

(b) whether any legal steps have been
taken to empower the old management to
acquire the sick units against if so, the
details thereof ; and

(c) what specific steps have been taken
by Government to take over the manage-
ment as well as ownership of the units
already taken over by the National Textile
Corporation /

THE MINISTER OF FOREIGN TRADE/
fart*rsnrre»TefT (SHRI L.N. MISHRA)

:(a) Since July, 1971, the management of
six cotton textile mills has been taken
over by Government, under the Industries
(Development and Regulation) Act, 1951.
Further, investigations have been ordered,
under the aforesaid Act, in respect of
eight mills.

(h) No, Sir. However, Government
have already got powers, under the
Industries (Development & Regulation)
Act, (o return sick units to ok!
managements.

(c) While in case of five mills under
Authorised Controllers orders have been
issued for reconstruction, two mills have :l
been ordered to be liquidated as running
concerns, under the Cotton Textile Com-
panies (Management of Undertakings and
Liquidation or Reconstruction) Act, 1967.

INDIAN INVESTMENT IN MALAYSIA

39. SHRI A.D.MANI : Will the
Minister of FOREIGN
TRADE/विदेश व्यापार मंत्री
i be pleased to state :

(a) whether Government's attention has
been drawn to a broadcast by Mr. K.T.
Ratnam, Malaysia's acting High Commis-
sioner to India on August 31, 1971 from